

THE PRL. DISTRICT & SESSIONS COURT, DHARWAD.

TENDER NOTIFICATION NO. 4/2018

DATED: 26.09.2018

SUB: Providing Lift/Elevator Operators at Court complexes of Dharwad, Hubballi and Navalgund, by way of out source, reg...,

Sealed tenders are invited by the undersigned from the intending registered specilized agencies/man power agencies for Providing Lift/Elevator Operators at Court complexes of Dharwad, Hubballi and Navalgund, by way of out source.

**Last date for submitting the tender quotations is 25.10.2018
till 05.00 p. m.**

Terms and Conditions:

- 01.The tenderer offering Services shall have at least two years experience in providing such services/manpower to reputed organizations.
- 02.The Tenders are called for providing Lift operators at Court complexes of Dharwad, Hubballi and Navalgund in the prescribed format only.
- 03.The tenderer shall enclose EMD of Rs.10,000/- by way of Demand Draft drawn in favour of Prl. District & Sessions Judge, Dharwad.
- 04.The Lift operator duty shall include overall operations of Lifts for smooth functioning. The detail activities mentioned in the schedule-A. The Lift operators shall comply with the requirements/specifications mentioned in the schedule-A.
- 05.The manpower shall be interviewed before the deployment in the buidling to ensure competency for the same work.
- 06.The tenderer shall produce the registration certificate under Shops and Establishments Act, Minimum Wages Act and other related Acts and Regulations.
- 07.The tenderer shall be registered with Labor Department, Government of Karnataka and other statutory Agencies, if applicable.

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08. The tenderer shall also be registered with the Commissioner of Service Tax and shall furnish the registration number allotted.
09. Complying with Labour Regulations etc., will be the responsibility of Tenderer.
10. The working hours will be from 08.00 A.M. to 06.00 P.M. during working days. In case of urgent requirements, concerned staff may have to extend the working hours and even may have to extend services on holidays also.
11. Tenderer will have to provide the manpower with required uniform suitable for the job.
12. The contract will be for a period of Two years or until further orders, whichever is earlier. However, the undersigned reserves the right to extend this contract. The extension will be considered only if the service rendered by the tenderer is satisfactory.
13. It shall be the responsibility of the Tenderer to provide suitable man power for Lift operation, if the service provided by the Tenderer is found to be unsatisfactory, the contract is liable to be terminated with immediate effect, no claim is allowed in this matter.
14. It shall be the responsibility of the Tenderer to provide efficient and trustworthy service/personnel. If the performance/conduct of any personnel provided by the Tenderer is found to be unsatisfactory, such personnel shall be replaced within three days from the date of receipt of communication from this office.
15. The Tenderer shall provide the personnel, who are having required experience in the Lift operation.
16. If the tenderer desires to terminate the contract, he should give one month prior written notice to the undersigned.
17. After selection the agency shall have to give complete bio-data of its man power along with their academic and technical qualification.
18. After selection the agency shall ensure police verification and physical fitness of the man power.
19. The agency shall be only responsible for any theft, burglary, mischievous deeds committed by its man power. The man power deployed should be honest, courteous and well behaved.
20. No person shall be deemed to be in employment of the Court in any manner.
21. Concerning any dispute of wages/arrears pertaining to the workers the Court office shall not be concerned in any manner and the agency shall be directly accountable.



22. Insurance and accident risks of the man power provided shall be the responsibility of the agency.
23. If the office is put to any financial loss directly or indirectly by any act of commission and omission by the man power deployed by the agency, the agency is bound to compensate the loss.
24. The contract shall not be sub-leased to any others/any other agencies.
25. No request for advance payment will be considered. Payment will be made in the succeeding month.
26. The tenderer shall quote separate rates for Salary, P.F., ESI, Service Charge & Service Tax and other charges in both figures and words.
27. The agency shall be bound to pay salary/wages and other statutory benefits like, PF., ESI., etc, to its man power.
28. The Tenderer shall follow the provisions of KTPP Act.
29. The tenderer shall have to submit the statements for having paid taxes to the concerned Governments/Authorities (if applicable) at regular intervals.
30. All the persons, who submit the quotation are required to be present in the Prl. District & Sessions Court, Dharwad on 25/10/2018 at 05.30 p.m. The best quote will be selected.
31. The office has initial requirement of 9(NINE) Lift operators, the requirement is only indicative and may further increase or decrease during the Tender process and contract period, depending on the exigency of the work.
32. The final quote will be accepted subject to approval from Hon'ble High Court of Karnataka, Bengaluru.
33. The undersigned reserves the right either to accept or reject any application received without assigning any reason.
34. The personnel provided by Tenderer must ensure the smooth handling of the equipments and material provided by Court, also to ensure that, no harm is done to the facilities and fixtures available in the Court Complexes.
35. The personnel deployed in the Court Complexes of Dharwad, Hubballi & Navalgund, will be required to maintain devotion towards duty and integrity. Professional competence will not be compromised. The selection of the Tenderer will be made purely on past reputation, dependability and credibility. Merely quoting lowest rates will not make any Tenderer an automatic choice for selection. The decision of the undersigned in selection of the Tenderer will be final (subject to the approval by Hon'ble High Court of Karnataka).

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